15.08 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 23A, 23B and 23C)

श्री उग्रसेन (देवरिया) : उपाध्यक्ष मैं महोदय, प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री उग्रसेन : मैं विधेयक पुर स्थापित करता हूं ।

INDIAN TRUSTEESHIP BILL*

श्री उग्रसेन : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि ट्रस्ट निगमो की स्थापना का तथा तत्संबंधी विषयो का उपबन्ध करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये ।

MR DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Trust Corporations and for matters connected therewith".

The motion was adopted

श्री उग्रसेन : मै विधेयक पुर स्थापित† करता हू ।

15.09 hrs.

CODES OF CIVIL AND CRIMINAL PROCEDURE (AMENDMENT) BILL*

श्री मनोहर लाल (कानपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि सिविल प्रक्रिया संहिता 1978 तथा दण्ड प्रक्रिया संहिता, 1973 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जावे ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908 and the Code of Criminal Procedure, 1973."

The motion was adopted.

श्री मनोहर लाल : मै विधेयक पुर स्थापित करता हू ।

15.10 hrs

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI K LAKKAPPA (Tumkur): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is·

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. LAKKAPPA· Sir, I introduce the Bill.

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*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-8-78

†Introduced with the recommendation of the President.